

(c) if so, whether Government will take steps to ensure that such situations do not arise in future ?

**THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) :** (a) The main organs of UNESCO include, a General Conference, which consists of the representatives of all the Member States, an Executive Board consisting of 51 members and a Secretariat, headed by the Director-General.

The Executive Board elects from its members, a Chairman and six Vice-Chairmen. At the meeting of the Executive Board held on November 30, 1983, Shri T.N. Kaul, India's representative on the Board, was a candidate for the office of the Chairman of the Executive Board, but he was not elected.

(b) No, Sir. There was no candidate from India for CHOGM at Lusaka meeting in 1972.

(c) All efforts are made to secure widest support for India's candidate. However, it is not always possible to be sure in advance of success in such elections.

**Status of Medical Graduates under Ayurvedic System and Allopathic System**

4915. **SHRI T.S. NEGI :** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that Ayurvedic system of medicine and Medical Graduates of Ayurveda are not treated on par with allopathic system and medical graduates ;

(b) if so, whether there is a wide-spread demoralisation and frustration amongst them, specially those located in rural and far off places ; and

(c) whether it is a fact that many of the old Ayurvedic drugs are being allowed to be prescribed by allopaths whereas ayurveds are not permitted like-wise ?

**THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI) :** (a) and (b). Government of India have taken various steps to promote Ayurvedic System of Medicine, so as to utilise its genius in the over-all health care delivery system of the country. There has been considerable step-up in the Plan allocations for the development of this system in successive Five Year Plans. The question of raising the status of Ayurvedic Graduates, particularly their pay scales etc. also received the attention of the Govt. The 4th and 5th Joint Conferences of Central Council of Health and Central Family Welfare Council held in January and October, 1978 respectively made specific recommendations to remove, in due course, the disparities in the pay scales of the practitioners of Allopathy and Indian Systems of Medicine. The States/Union Territories have been advised to take necessary action on these recommendations.

(c) There is no bar on an allopathic doctor who is a registered medical practitioner to prescribe the Ayurvedic drugs in view of the provisions in Drugs and Cosmetics Act/Rules.

Some State Acts for registration of practitioners of Integrated or Indian Medicine enable such practitioners to prescribe allopathic medicines. An Ayurvedic practitioner under the above category can prescribe modern medicines..

Some State Governments have declared Ayurvedic practitioners to be registered medical practitioners under the provisions of Drugs and Cosmetics Act/Rules and these practitioners are eligible to prescribe modern medicines also.

**Introduction of new Express Trains between Howrah and Samastipur**

4916. **SHRI BHOGENDRAS JHA :** Will the Minister of RAILWAYS be pleased to state :

(a) whether there have been persistent demands for introduction of new express trains between Howrah and Samastipur to

ease overcrowding for North Bihar passengers ; and

(b) if so, details thereof including the number of agitators arrested, prosecuted, lathi-charged at Howrah, Samastipur and Gorakhpur during the last three years ?

**THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C.K. JAFFER SHARIEF) :** (a) There are at present 2 Express and 2 Passenger trains serving North Bihar and Calcutta. However, there is persistent demand for new trains.

(b) The demand is for additional trains between North Bihar and Howrah. Following an agitation at Howrah, 27 persons were arrested and prosecuted. Police had also to resort to mild lathi charge on the occasion. There was no case at Samastipur or Gorakhpur.

#### **Impact of Amended Aligarh Muslim University Act**

4917. **SHRI RASHEED MASOOD :** Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) whether Government have examined the working of the Aligarh Muslim University (Amendment) Act which came into force more than one and half years back ; and

(b) if so, what are the details thereof and how far the amended act has been able to achieve the objective ?

**THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) :** (a) and (b). No, Sir. Although the amended Act came into force in February, 1982, the major decision-making bodies of the University, namely, the Court and the Executive Council, have not so far been able to function properly due to litigation about their composition. In fact, meetings of both these bodies have been stayed by Court orders. Any assessment of the working of the amended Act would be possible only after these bodies have functioned in accordance with the provisions of the Act for some time.

#### **Return of India Office Library**

4918. **DR. PRATAP WAGH :** Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) the efforts made to bring the India Office Library from London to India ;

(b) whether in view of a resolution adopted recently by UNESCO, Government would once again raise the demand for bringing priceless manuscripts, pictures and other arti-facts of the India Office Library to our country ;

(c) whether there is also a proposal to divide the library between India and Pakistan ; and

(d) what is the present stage of negotiations ?

**THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) :** (a) to (d). The matter regarding the acquisition of India Office Library, London has been and is still under negotiation with the Government of U.K. in consultation with the Governments of other countries concerned ; and the Government will continue to pursue the matter also keeping in view the recent Conventions on the subject adopted by the U.N./UNESCO. The question of division of the Library will arise only after the Government of U.K. agrees to transfer the Library to the countries of undivided India.

#### **Persuading Public for Manufacture of Bullock Cart in the Country**

4919. **SHRI M. RAMGOPAL REDDY :** Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether there is any proposal under consideration of Government to persuade public for the manufacture of Bullock cart in the country to save petroleum ; and

(b) if so, what are the details thereof ?

**THE MINISTER OF STATE IN THE**